

Dated: 20/09/2016

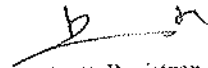
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70833-70834/2016-SM[BR] dated 09/09/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the
 Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/50925- 50926/2015	Commissioner of Customs-Ghaziabad 202...WING A C.G.O. COMPLEX-II, KAMLA NEHRU NAGAR, GHAZIABAD, UTTAR PRADESH 201002
		Name and Address of Respondent
2		TYCON CABLES INDIA PVT LTD A-2/23 & 24, SECTOR-17, KAVI NAGAR INDUSTRIAL AREA,,GHAZIABAD ,UP
3		NARESH KUMAR SINGHAL M/S TYCON CABLES INDIA PVT LTD, A-2/23 & 24, SECTOR-17, NAVI NAGAR INDUSTRIAL AREA,,GHAZIABAD ,UP

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 Other Appellants and Respondents as per Annexure

Copy To

4 Advocate(s) / Consultant(s): SH DUSYANT KUMAT, CONST
 19/849, RING ROAD,
 INDIRA NAGAR,
 LUCKNOW-226016

5 Bar Association, CESTAT, Allahabad

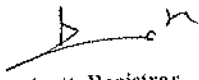
6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

- 10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
- 11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38
- 14 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 15 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD
Ground, Near Karkardooma Court, Delhi-110032
- 16 C.D.R. 17 Office Copy 18 Guard File


Asstt. Registrar

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH: ALLAHABAD**

SINGLE MEMBER BENCH

**E/50925/2015-EX(SM),
E/50926/2015-EX(SM)**

Dated of Hearing/decision: 09/9/2016

[Arising out of Order-in-Appeal No. GZB/EXCUS/000/APP/214-215/2014-15 dated 25.11.2014 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Noida]

For approval and signature:

Hon'ble Shri Anil G. Shakkarwar, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

C.C.E. & S.T. Ghaziabad

Appellant

Vs.

Tycon Cables India Pvt. Ltd,
Naresh Kumar Singhal

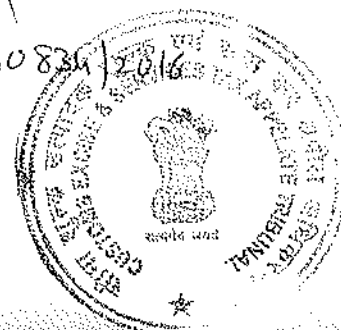
Respondent

Appearance:

Present for the Appellant: Shri Pawan Kumar Singh (Superintendent) A.R.
Present for the Respondent: Shri Dushyant Kumar (Consultant)

Coram: Hon'ble Shri Anil G. Shakkarwar, Member (Technical)

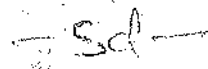
Final Order No. 70833-70834/2016



Per: Anil G. Shakkarwar

Heard. Both the appeals are dismissed under litigation policy of CBEC (Central Board of Excise & Customs) without entering into merits of the case. The respondents shall have right to consequential benefits.

(Dictated and pronounced in the open Court)


(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

(K. Gupta)

प्रमाणित प्रति / Certified True Copy


24/10
राजस्थान संग्रहालय / Asset. Registrar
राजस्थान, राजस्थान एवं राज कर
अर्थशास्त्र / (C.E.S.T.A.T.)
38, एन. जी. मार्ग, एन.जी. 211001
38, M. G. MARG, ALAHAABAD-211001